

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:712  
ANSWERED ON:14.08.2012  
AMENDMENT IN EXPLOSIVES ACT  
Sivasami Shri C.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there is any proposal to amend the Explosives Act to restrict the use of material like ammonium nitrate in making explosives;
- (b) if so, the details thereof;
- (c) whether there are reports of theft/ disappearance of ammonium nitrate during the course of transportation;
- (d) if so, the details of such cases reported during the last three years and the current year, State – wise; and
- (e) the measures taken by the Government for safe transportation of such material?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): Ammonium Nitrate has been included as an explosive in the Explosives Act, 1884 vide Notification No. 1678(E) dated 21 July, 2011 issued by Department of Industrial Policy and Promotion under Ministry of Commerce and Industries.
- (c) to (e): There are some input suggesting incidents of possible theft/ disappearance of Ammonium Nitrate during transportation, the details of which are under investigation. As a regulatory measure, Ammonium Nitrate Rules, 2012 have been notified vide Notification No. G.S.R 553(E) dated 11th July, 2012 by Department of Industrial Policy and Promotion. In these Rules provisions have been made for control over manufacture, restriction on transport/delivery etc of Ammonium Nitrate.